

F.No. J-11015/1/2015-Judicial  
Government of India  
Ministry of Law and Justice  
Department of Legal Affairs  
(Judicial Section)  
\*\*\*\*

Shastri Bhawan, New Delhi,  
Dated 8<sup>th</sup> March, 2019

**ORDER**

The President is pleased to **extend** the terms of all the panel counsel mentioned in this Department's earlier Order No. J-11015/1/2015-Judl. dated 07.12.2015, except the five Advocates whose resignations were accepted through Order No. J-11015/1/2015-Judl. dated 26.04.2016, for conducting Central Government litigation before various District & Subordinate Courts in the state of Kerala, with effect from the date of expiry of their earlier terms as per aforesaid order dated 07.12.2015 i.e. **07.12.2018 until further orders or till a new panel, in this regard, is finalized by this Department.**

2. The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's OM No. 27(11)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. [www.legalaffairs.gov.in](http://www.legalaffairs.gov.in) under the tab 'Judicial Section' and in the link 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.

  
(S. R. Mishra)  
Additional Secretary

**Copy to:**

1. PS to ML&J/PS to MSL&J/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/Joint Secretaries.
2. Shri P. Vijay Kumar, Asst. SGI, High Court of Kerala.
3. The Cash (LA) Section for the payment of retainerhip fee to SGCs as per aforesaid order dated 07.12.2015.
4. The Pay & Accounts Office, Department of Legal Affairs, New Delhi.
5. To be uploaded on website of this Department i.e. [www.legalaffairs.gov.in](http://www.legalaffairs.gov.in) under tab 'Judicial Section' in the link 'List of empanelled counsel' for information of all concerned.
6. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
7. Guard File/Judicial Section with 5 spare copies.

  
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